



2025:DHC:2136-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 3900/2025, CM APPL. 18125/2025 & CM APPL.
18126/2025

ASHOK KUMAR DAS AND ANR.Petitioners
Through: Mr. P. Sureshan, Adv.

versus

UNION OF INDIA AND ORS.Respondents
Through: Mr. Gaurav Mishra, SPC for
UOI
Mr. Sankalp Mishra, GP for R-1
Mr. Jivesh Tiwari, CGSC with SI Prahlad
Devendra, CISF and AC Raj Kumar, CISF

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)
28.03.2025

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1. After some hearing, Mr. Sureshan, learned Counsel for the petitioner restricts his prayer, for the present, to prayer (c) in the writ petition, which seeks a direction to the respondent to consider the petitioners' representations dated 14 February 2025, 16 February 2025, 3 March 2025 and 15 March 2025.

2. Mr. Jivesh Tiwari, learned CGSC for the respondent on instructions from SI Prahlad submits that the respondent needs two weeks to decide the said representations.

3. Accordingly, this writ petition is disposed of with the direction



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to the respondent to take a decision on the petitioners' representations dated 14 February 2025, 16 February 2025, 3 March 2025 and 15 March 2025 within a period of two weeks from today.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 28, 2025

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Click here to check corrigendum, if any